

**GOVERNMENT OF ASSAM**  
ASSAM STATE DISASTER MANAGEMENT AUTHORITY  
Ancillary Block, Janata Bhawan, Dispur, Guwahati-781006  
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**ORDER**

No. ASDMA.24/2020/Pt-2/250

Dated 13<sup>th</sup> May, 2021.

In continuation of the order issued vide No. ASDMA.24/2020/Pt-2/241 dated 12<sup>th</sup> May, 2021 following is clarified:

**A.** Following categories of persons are exempted from the purview of **restriction on movement between 2 PM to 5 AM** and **odd even vehicular regulation** (as notified by jurisdictional DDMA):

1. All Officials and persons, both government and private involved in **emergency services** such as Health and Family Welfare and all related medical establishments, Police, Prisons, Home Guards, Civil Defence, Fire and emergency services, District Administration, Pay & Account Office, Electricity, Water and Sanitation, Public Transport (Air/Railways/Buses) including all incidental services/activities that are essential for smooth functioning of all modes of public transport ( such as handling of cargo, ticketing, air freight station, CFS, ICD etc.), Disaster Management and related services, IMD,CWC, Water Resources Department, PHE, NIC, NCC and Municipal services, and all **other essential services** on production of valid Identity card. The uninterrupted delivery of public services shall be ensured by the concerned departments/agencies.
2. All Judicial officers / officials of courts of Assam on production of valid Identity card.
3. All private medical personnel such as doctors, nursing staff, paramedical staff etc. and other hospital services (such as hospitals, diagnostic centres, clinics, pharmacies, pharmaceutical companies and other medical & health services),
4. Pregnant women and patients for getting medical /health services.
5. Person coming from/going to Airports/Railway stations/ISBTs allowed to travel on production of valid ticket.
6. Officers/officials related to functioning of offices of Diplomats of various countries as well as persons holding any constitutional post on production of valid Identity card.
7. Electronic and print Media on production of valid Identity card.
8. There shall be no restriction on inter-state and intra-state movement / transportation of essential / non-essential goods. No separate permission / e-pass will be required for such movements.
9. Movement of persons related to commercial and private establishments providing following essential services/commodities shall be allowed:
  1. Shops dealing with food, groceries, fruits & vegetables, dairy & milk booths, meat & fish, animal fodder, pharmaceuticals, medicines and medical equipments.

*Ayanendra Tripathi*  
13/5/2021

- II. Banks, Insurance offices and ATMs.
  - III. Telecommunications, Internet services, Broadcasting and Cable services, IT and IT enabled services.
  - IV. Delivery of all essential goods including food, pharmaceuticals, medical equipments through e-commerce.
  - V. Petrol pumps, LPG, CNG, petroleum and gas retail and storage outlets.
  - VI. Power generation, transmission and distribution units and services.
  - VII. Cold storage and warehousing services.
  - VIII. Private security services.
  - IX. Manufacturing units of essential commodities.
  - X. Production units or services, which require continuous process
10. Persons who are going for COVID-19 vaccination.
  11. All the officials/persons entrusted with election related works either by Government authorities or by private enterprises or by the authorities of any political party or contesting candidate on production of a valid Identity card/ engagement letter / appointment order / work order.
  12. All the employees / persons involved in operations related to forestry under the Environment & Forest department on production of valid Identity card.
  13. Organizations involved in humanitarian / philanthropic works such as supply of cooked food to the COVID patients, feeding of stray animals subject to obtaining prior permission from the jurisdictional DC.

**B. Following is clarified based on queries received from different quarters:**

1. Operation of physical activities of Guwahati Tea Auction Centre (GTAC) including e-auction are allowed with 20% of the total work force till 1 PM including tea tasting, sampling, brokering. Warehousing is fully exempted.
2. All Agricultural implements supply and maintenance activities may be allowed.
3. Hotels which are accommodating quarantined persons, medical and emergency staff, air crew may be allowed to operate with skeletal service.
4. Continuous process industries may be allowed to function, subject to workforce staying in the premises without outwards/inwards movement between 2 PM to 5 AM.
5. Agricultural and Tea Garden activities shall continue with strict observance COVID-19 appropriate behaviour.
6. Activities relating to essential items supply from and to FCI establishments may be allowed to operate.
7. Hospitals and other related medical establishments including their manufacturing and distribution units both in public and private sector such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulances etc will continue to remain functional. The transportation of all medical personnel, nurses, paramedical staff, other hospital support services be permitted;